

16

Central Administrative Tribunal
Principal Bench

OA No.3050/2003
MA No.79/2009

New Delhi, this the 15th day of January, 2009

Hon'ble Dr. Ramesh Chandra Panda, Member (A)

S. K. Gandhi
D-7, P.W. D. Quarters,
Id Gah, Dehradun-248001.

(Applicant in person).

Vs.

1. Union of India through
The Controller General of Defence Accounts,
West Block V, R. K. Puram,
New Delhi 110 066.
2. The Controller of Defence Accounts (Air Force)
107, Rajpur Road, Dehra Dun-248 001.

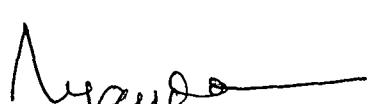
... Respondents.

(By Advocate : Sh. M. K. Bhardwaj)

: O R D E R (ORAL) :

This is a case remanded back from the Hon'ble High Court vide order dated 15.12.2008 in WP (C) No.7220/2008 directing this Tribunal to consider the case on merits. The applicant has filed a fresh MA No.79/2009 and number of MAs have already been filed in this regard but they do not bring out clearly what relief the applicant is seeking.

2. After hearing the arguments of the applicant, who is present in person, and the counsel for the respondents, applicant desires to withdraw the application with liberty to file a fresh OA clearly stipulating the reliefs he seeks from the respondents. Accordingly, the OA is dismissed as withdrawn with liberty to the applicant to file a fresh OA, if so advised.


(Dr. Ramesh Chandra Panda)
Member (A)

/pj/